

Meanwhile, in response to an application by a Non-Residents Indian for industrial approval and foreign collaboration for manufacture of amorphous silicon solar panels, Government has issued a Letter of Intent and approved the foreign collaboration.

#### Proposal for a Directorate of Prosecution

4995. SHRI E. AYYAPU REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are proposals to start a Directorate of Prosecution at the Centre and Directorates of Prosecution at the Regional level;

(b) whether any monitoring of the prosecution launched by the Union Government in various courts is done by the Home Ministry; and

(c) if so, the designation of the officials in-charge of such monitoring ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) and (b). The Code of Criminal Procedure, 1973 has not provided for the establishment of Directorate of Prosecution at the Centre or in the States. The prosecution launched by the Union of India relates to cases under the Prevention of Corruption Act, the Foreign Exchange Regulation Act, etc. These laws are administered by different Ministries and Departments of the Government and the monitoring work in respect of prosecutions launched under the various laws is also undertaking by them. The Home Minister is neither concerned with the setting up of Directorate of Prosecution nor with the monitoring of the prosecutions launched by the Union of India.

(c) Deos not airse.

#### Incentives to Ex-Servicemen for Opening of Ancillaries to Ordnance Factories

4996. SHRI AJAY MUSHRAN : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are contemplating to increase incentives to Ex-service-

men for opening of ancillaries to Ordnance Factories; and

(b) the steps proposed to be taken to encourage Ex-servicemen to take on motivated ancillaries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) and (b). Directorate General Resettlement, Ministry of Defence already have a scheme of providing a 10% Price Subsidy of SSI Units run by ex-servicemen on the total value of the stores supplied/services rendered to the Ministry of Defence or its Organisations, including Ordnance Factories. The maximum amount of subsidy admissible to each ex-servicemen units is Rs. 50,000 per year.

Other means of encouraging ex-servicemen to manufacture and supply articles required by the Defence Services and the Ordnance Factories are also being studied.

#### Jobs to Matriculate Ex-Servicemen

4997. SHRI AJAY MUSHRAN : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have yet taken a decision on a proposal put up by the Kendriya Sainik Board in 1977 that Matriculate Ex-Servicemen with 10 years service in the Armed Forces should not be denied a job for the lack of a collage degree; and

(b) if not, the reason for a delay of over 8 years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) and (b). With a view to improving the induction of ex-servicemen, *inter alia*, the following measure was recommended for consideration of the State Governments/Union Territories by the Kendriya Sainik Board in 1976 :

"Relaxation in age and educational qualification should be made taking into account service, training and experience of ex-servicemen. A directive by the State Chief Ministers